

ITEM NO.31

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).1475-1478/2025

[Arising out of impugned final judgment and order dated 20-12-2024 in CRLA No. 3272/2011 20-12-2024 in CRLA No. 3448/2011 20-12-2024 in CRLA No. 3807/2011 20-12-2024 in CRLA No. 3873/2011 passed by the High Court of Judicature at Allahabad]

SHIV ADHAR & ANR.**Petitioner(s)****VERSUS****STATE OF UTTAR PRADESH****Respondent(s)****FOR ADMISSION****IA No. 16621/2025 - EXEMPTION FROM FILING O.T.**

Date : 07-02-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) Mr. Rishi Malhotra, Sr. Adv.
 Mr. Prem Malhotra, AOR
 Ms. Ansuiya, Adv.
 Mr. Shivaash Maini, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. By the order dated 24.01.2025, the prayer of the petitioners for exemption from surrendering was granted. Incidentally, the petitioners have been convicted for murder and such conviction has even been upheld by the High Court in appeal by the impugned judgment and order.
2. Although Mr. Rishi Malhotra, learned Senior Counsel appearing for the petitioners submits that three of the petitioners are septuagenarians, that is no ground for granting exemption from surrendering in a case where they have been convicted for murder.

3. The petitioners must surrender within a period of four weeks.
4. Upon proof of surrender being filed, the Special Leave Petition may be listed for further consideration.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)